¨ ITEM NO.39 REGISTRAR COURT. 2 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

JITENDER KUMAR SHUKLA Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS. Respondent(s)

(with office report)

WITH
SLP(Crl) No. 9851/2014
(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 15/04/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Bishnu Prasad Tiwari,Adv.
Dr. Kailash Chand,Adv.

Mr. Arijeet Singh,Adv.
Mr. Gaurav Dhingra,Adv.

For Respondent(s) Ms. Neha Agarwal,Adv.
Mr. E. C. Agrawala,Adv.

Ms. Garima Prashad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 4361/2014

The office report indicates that the vakalatnama filed by the learned counsel for the respondent No.1 is defective. The learned

Signature Not Verified

Digitally signed by
Madhu Grover
counsel
Date: 2015.04.17
06:46:42 CEST
Reason:

shall within a period of four weeks cure the defects whatever have been found in the said vakalatnama and he shall also file the counter affidavit also within the same period.

..2/-
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Four weeks time, as last chance is given to the learned counsel for the respondent Nos. 2 and 3 to file the counter

affidavit.

SLP(Crl) No. 9851/2014

Four weeks time, as last chance is given to the learned counsel for the petitioner to comply with the terms of Order dated 5.2.2015 of this Court.

List again on 4.8.2015.

(M K HANJURA)
Registrar

MG